

¼ITEM NO.7

COURT NO.2 SECTION XVIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 658/2015

RADHIKA NEELESH PAL

Petitioner(s)

VERSUS

NEELESH JOGENDRA PAL

Respondent(s)

(with appln. (s) for directions and office report)

Date : 31/01/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Abhishek Gupta,Adv.

For Respondent(s) Mr. Sumit Kumar, Adv.

Mr. Ranjan Kumar, Adv.

Mr. Rameshwar Prasad Goyal,Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. No.2 of 2016 in Transfer Petition (C) No.658 of 2015

This is an application for extension of time. Learned counsel

for the petitioner has got two bank drafts amounting to
Rs.50,00,000/- (Rupees fifty lac only) and handed over to the

petitioner-wife. Be it noted, the drafts amounting to
Rs.30,00,000/- (Rupees thirty lac only) and Rs.20,00,000/- (Rupees
twenty lac only) are in the name of Radhika Neelesh Pal @ Radhika
Kakkar and her daughter Vani Nilesh Pal. In view of the
aforesaid, we are of the considered opinion that the direction in
that regard stands complied with and the time stands extended
accordingly.

As far as the other directions are concerned, the husband and
the wife shall carry out the same without any kind of deviation.

We are obliged to state that there was a direction to the husband
to make arrangement for to and fro travel and ancillary expenses of
the petitioner-wife but the said amount was not quantified. In
course of hearing, we have been apprised today that she is staying
in Dehradun and has to travel to Mumbai and there may be three
occasions when she would be required to travel along with the
child. In view of the aforesaid, we direct the husband to give a
bank draft amounting to Rs.1,50,000/- (Rupees one lac fifty
thousand only) in the name of the wife, Radhika Kakkar, within four
weeks hence. After the amount is sent by way of bank draft to the
wife, learned counsel for the parties shall file a joint petition
seeking the divorce on mutual consent under the Hindu Marriage Act,
1955 within two weeks therefrom. The learned Family Judge shall
proceed thereafter in accordance with law and pass a decree for
divorce on consent. Needless to say, no permanent alimony shall be
granted as certain amount has already been determined and paid by
this Court.

The I.A. is accordingly disposed of.

(Gulshan Kumar Arora) (H.S. Parasher)

Court Master Court Master